

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 22**  
**(IB)-922(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP  
v.  
Rohit Aggarwal

.... Petitioner/Applicant

.... Respondent

**Order U/s. 95(1) of (IBC)**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the RP : Adv. Abhishek Devgan, Mr. Manohar Lal Vij,  
RP  
For the PG : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv.  
Parth Tiwari

**ORDER**

**IA-102/2024**

At request and by consent, list the matter on **05.06.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

07.05.2024  
Lalit